Customs. With the introduction of GST, the scope of NCCD is shrinking thereby reducing the tax receipts on this account. However, Central Government is funding any shortfall in NDRF through budgetary support.

- The Central Government had released ₹ 2904.85 crore from National Disaster Response Fund (NDRF) to State Government of Kerala as relief assistance towards floods of 2018. As informed by the State Government of Kerala, an amount of ₹ 2244 crore (₹1297.75 crore in the financial year 2018-19 and ₹ 946.61 crores in the current financial year till 03.12.2019) has been spent.
- (c) and (d) To consider the proposal of Kerala Government for allowing the State to impose 10 per cent cess on SGST in Kerala as a special revenue mobilisation by the State for rehabilitation and flood affected works, GST Council in its Meeting held on 28.09.2018 decided to constitute a Group of Ministers (GoM) with Shri Sushil Kumar Modi, Deputy Chief Minister, Government of Bihar as Convener and Finance Ministers of State Government of Assam, Kerala, Maharashtra, Odisha, Punjab and Uttarakhand as Members to examine modalities for revenue mobilization for natural calamities and disasters.

Taking views of States specifically on revenue mobilisation by imposing of cess within state, the GoM held final meeting on 06.01.2019 and submitted its report with recommendation for allowing levy of a cess on intra-State supply of goods and services within the State of Kerala at a rate not exceeding 1% for a period not exceeding two years. The GST Council in its 32nd Council Meeting held on 10.01.2019 has approved recommendation of the GoM allowing levy of a cess on intra-State supply of goods and services within the State of Kerala at a rate not exceeding 1% for a period not exceeding two years.

## Internally displaced persons in the country

2624. SHRI PARTAP SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

- total number of internally displaced persons in the country, State-wise;
- total number of people living in relief camps due to internal displacement in the country;

- (c) details of basic amenities and standards of these relief camps;
- (d) steps taken to repatriate internally displaced persons to permanent homes and total number of families who have been resettled;
- (e) whether Government has taken any steps to promote education, skilling and other such activities amongst internally displaced persons in the country and to help them find employment; and
  - (f) if so, details thereof including data on employment of these persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) No details of all the internally displaced persons is maintained by Ministry of Home Affairs.

(b) and (c) 5248 displaced Kashmiri families living in migrant camps in Jammu and 5407 Brus families living in relief camps in Tripura are being provided assistance by the Ministry.

These displaced Kashmiri families have been housed in concrete multi-storeyed structures. Free electricity and water supply is provided in the camps. Other facilities like 10+2 level schools, hospitals/medical facilities, and Community halls have also been provided in almost all camps. Further, scholarship, employment, assistance to agriculturists/horticulturists, banking support etc. are also provided to the campdwellers.

The Government has been extending grants in aid to Government of Tripura since 1997-98 for maintenance of Bru migrants and they are being given ration, cash dole and other essential items.

(d) to (f) Under the Prime Minister's Development Package, 2015 (PMDP-2015), the Government approved a scheme for grant of one-time financial assistance of ₹ 5.5 lakhs per family to run small business, undertake farming, livestock etc.

In order to accommodate displaced persons, the Government has approved construction of 6,000 transit accommodations at a cost of ₹ 920 crores for 3000 Kashmiri migrants employed under Pradhan Mantri Reconstruction Package-2008 (PMRP- 2008) and for 3000 additional migrants under PMDP-2015.

Under the Security Related Expenditure (Relief and Rehabilitation), the expenditure incurred by the Government of Jammu and Kashmir is reimbursed by Central

Government towards a) cash relief to Kashmiri migrants and Jammu Migrants at the rate of ₹ 3250 per person with the ceiling of ₹ 13,000/- per family per month and b) basic dry ration to the needy Kashmiri migrants at the rate of 9 Kg. of rice and 2 Kg. of atta per person and 1 Kg. of sugar per family per month.

Cash relief is also provided to Kashmiri migrants settled in Delhi/NCR at the rate of ₹ 13,000/- per family per month with the support of Government of NCT of Delhi.

Under Prime Minister's Reconstruction Package-2008 (PMRP-2008), 3,000 State Government jobs have been created for the Kashmiri migrants, out of which 2905 posts have been filled till date.

Further, under PMDP-2015, the Government has approved creation of 3,000 additional State Government jobs for the Kashmiri migrants at a cost of ₹ 1,080 crores. Out of this, appointment orders in respect of 528 candidates have been issued and consequently 254 have been placed.

5% seats are reserved course-wise for wards of Kashmiri migrants in colleges in Delhi University.

As regards Brus, an agreement was signed on 3rd July, 2018 between Government of India, Government of Mizoram, Government of Tripura and Mizoram Bru Displaced People's Forum (MBDPF) for repatriation of all 5407 Bru Families. A total of 1950 families have been repatriated to Mizoram upto 30.11.2019.

## Ex-servicemen employed in paramilitary forces

2625. SHRI PARTAP SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government employs ex-servicemen (ESM) to active posts in the Central paramilitary forces;
  - (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of Ex-servicemen employed in all the Central paramilitary forces from 2015, year-wise, till date;
- (d) whether Government hires ex-servicemen for the National Disaster Response Force (NDRF);